

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00659/2018
Dated Friday the 8th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

C.Srinivasan,
Retd. BT Controller,
Salem Division,
Southern Railway.Applicant

By Advocate M/s. Ratio Legis

Vs

- 1.Union of India rep by,
The General Manager, Southern Railway,
Park Town, Chennai 3.
- 2.The Chief Personnel Officer,
Southern Railway,
Park Town, Chennai 3.
- 3.The Sr. Divisional Personnel Officer,
Salem Division / Southern Railway,
Salem.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard learned counsel for the applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the selection proceedings to the post of BT Controllers issued by the 2nd respondent and to quash the impugned order dated 17.01.2017 and further to direct the respondents to extend three MACPs with effect from 01.09.2008 and to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. It is submitted that the applicant who retired on 30.04.2017 in the post of B.T.Controller made several representations on 20.01.2016, 25.02.2016, 14.03.2016, 14.03.2016, 12.04.2016 and the latest representation is dated 16.06.2016 for grant of 3rd MACP benefit. The applicant's request for grant of 3rd MACP benefit was rejected vide communication dt. 19.01.2017 stating that modalities for filling up the posts of BT Controller have not been framed. Hence, the applicant has approached this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to frame the modalities for filling up for posts of BT Controller and thereafter take an appropriate decision with regard to the applicant's claim for 2nd and

3rd MACP in accordance with law and pass a reasoned and speaking order thereon within a period of 6 months from the date of receipt of a certified copy of this order. Issues of law, including delay, if any, kept open.

5. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
08.06.2018

SKSI